

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. VIVEK SAXENA

IA 20933/2023, 20934/2023, 20935/2023, 20936/2023, 24261/2023,
24267/2023, in SPECIAL LEAVE PETITION (CIVIL) Diary No(s).
42051/2022

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY & ORS. Petitioner(s)

VERSUS

M/S BRIGHT INFRACON PVT. LTD & ORS.

Respondent(s)

(IA No.20933/2023-CONDONATION OF DELAY IN FILING and IA
No.20935/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
and IA No.20936/2023-EXEMPTION FROM FILING O.T. and IA
No.20934/2023-CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS

IA No. 20933/2023 - CONDONATION OF DELAY IN FILING

IA No. 20934/2023 - CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS

IA No. 20935/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 24267/2023 - EXEMPTION FROM FILING O.T.

IA No. 20936/2023 - EXEMPTION FROM FILING O.T.

IA No. 24261/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

WITH

Diary No(s). 41826/2022 (XI)

(IA FOR CONDONATION OF DELAY IN FILING ON IA 16373/2023
FOR CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS ON IA
16374/2023

IA No. 16373/2023 - CONDONATION OF DELAY IN FILING

IA No. 16374/2023 - CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS)

Date : 03-08-2023 These matters were called on for hearing today.

For Petitioner(s)

Mr. Anil Kaushik, Adv.

Ms. Arunima Dwivedi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

SLP.(D)No 42051/22

Despite due service on respondent no.3, there is no appearance.

Two weeks time, is granted to Ld. counsel for petitioner, to take fresh steps to issue notice to respondent nos.1 and 2.

List again on 22.09.2023.

SLP (D) No. 41826/22

Despite due service on respondent no.3, there is no appearance.

Two weeks time, is granted to Ld. counsel for petitioner, to take fresh steps to issue notice to respondent no.1.

List again on 22.09.2023.

VIVEK SAXENA
Registrar

pm